

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 1335**

**TO BE ANSWERED ON THE 27<sup>TH</sup> JULY, 2021/ SRAVANA 05, 1943 (SAKA)**

**CAA RULES**

**1335. SHRI GAURAV GOGOI:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) Whether the Government is aware of missing the deadline to frame and notify Citizenship (Amendment) Act (CAA) rules, if, so, the steps taken by the Government to frame it; and**
- (b) if, not the reasons thereof?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS**

**(SHRI NITYANAND RAI)**

**(a) & (b): The Citizenship (Amendment) Act, 2019 (CAA) has been notified on 12.12.2019 and has come into force w.e.f. 10.01.2020. The Committees on Subordinate Legislation, Lok Sabha and Rajya Sabha have been requested to grant further extension of time upto 09.01.2022 to frame the rules under the Citizenship (Amendment) Act, 2019.**

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